

(2009) 10 SHI CK 0036
In the High Court Of Himachal Pradesh

Commissioner of Income Tax

APPELLANT

Vs

Alco Tools Pvt. Ltd.

RESPONDENT

Date of Decision : 06-10-2009

Acts Referred:

Income Tax Act, 1961 — Section 80HH, 80I

Citation : (2009) 10 SHI CK 0036

Hon'ble Judges : V.K. Ahuja, J;Deepak Gupta, J

Bench : Division Bench

Final Decision : Allowed

Judgement

Deepak Gupta, J.—This appeal has been admitted on the following questions of law:

1. Whether on the facts and in the circumstances of the case, the ITAT was right in holding that the interest income on delayed payments of bills should be treated as income "derived from" the business of Industrial Undertaking and deductions u/s 80HH and 80I of the Income Tax Act, 1961 be allowed on the same, although these income is not derived from the operation of Industrial Undertaking.

2. That the Hon"ble ITAT has misconstrued and misinterpreted the material on "records and the impugned order is contrary to law and facts.

2. At the time of arguments it was found that this question has not been properly framed and we have re- framed the following questions of law:

1. Whether the interest received by the assessee from its customers on account of delayed income can be treated to be income derived from business to qualify for deduction u/s 80HH and 80I of the Income Tax Act, 1961.

2. Whether the amount of freight and insurance paid to the assessee by customers to whom the goods were sold is income derived from business and qualify for deduction u/s 80HH and 80I of the Income Tax Act, 1961.

3. The basic question is whether the income derived by way of interest and the income derived from the freight and subsidy realized from the customers is income derived from business or not.

4. The basic authority on the point is *Cambay Electric Supply Industrial Co. Ltd. Vs. The Commissioner of Income Tax, Gujarat-II, Ahmedabad*, In that case the Apex Court was dealing with the provisions of Section 80-E of the Act prior to its amendment in 1967. The assessee was carrying on the business of generation and distribution of electricity. It sold out some of its machinery and building. The question which arose was whether the amount earned from the sale of the machines and buildings was attributable to the business of the Industry. The Apex court held as follows:

As regards the aspect emerging from the expression "attributable to" occurring in the phrase "profits and gains attributable to the business of" the specified industry (here generation and distribution of electricity) on which the learned Solicitor general relied, it will be pertinent to observe that the Legislature has deliberately used the expression "attributable to" and not the expression "derived from". It cannot be disputed that the expression "attributable to" is certainly wider in import than the expression "derived from". Had the expression "derived from" been used it could have with some force been contended that a balancing charge arising from the sale of old machinery and buildings cannot be regarded as profits and gains derived from the conduct of the business of generation and distribution of electricity. In this connection it may be pointed out that whenever the Legislature wanted to give a restricted meaning in the manner suggested by the learned Solicitor General it has used the expression "derived from", as for instance in Section 80-J. In our view, since the expression of wider import, namely, "attributable to" has been used, the Legislature intended to cover receipts from sources other than the actual conduct of the business of generation and distribution of electricity.

5. Relying on these observations of the Apex court it is contended on behalf of the Revenue that since in Section 80-1A the word "derived" has been used, the interest, reimbursement of freight and insurance cannot be said to be derived from the business of the industrial undertakings.

6. A Division Bench of the Calcutta High Court dealt with a similar question in *Merinoply and Chemicals Ltd. Vs. Commissioner of Income Tax*, One of the questions before the Calcutta High Court was whether transport subsidies were inseparably connected with the business carried on by the assessee or not. In that case 50% of the transportation cost of raw material and finished goods was paid to the new Units set up in the backward areas. The Court held as follows:

All in all, the payment of transport subsidies are meant to augment the profit and make the industry viable economically.

We do not find any perversity in the Tribunal's finding that the scheme of transport subsidies is inseparably connected with the business carried on by the

assessee. It is a fact that the assessee was a manufacturer of plywood, it is also a fact that the assessee has its unit in a backward area and is entitled to the benefit of the scheme. Further is the fact that transport expenditure is an incidental expenditure of the assessee's business and it is that expenditure which the subsidy recoups and that the purpose of the recoupment is to make up possible profit deficit for operating in a backward area. Therefore, it is beyond all manner of doubt that the subsidies were inseparably connected with the profitable conduct of the business and in arriving at such a decision on the facts the Tribunal committed no error.

7. In *Ashok Leyland Ltd., Madras Vs. Commissioner of Income Tax, Madras*, the industry was carrying out a priority industry and the question which arose before the Apex Court was whether the profits and gains arising from the import and sale of spare parts can be said to be attributable to the priority industry. Relying upon the law laid down in *Cambay case* the Apex Court held that the word "attributable" has a wide meaning and concluded that the profits from sale of imported spare parts were attributable to the priority industries.

8. In *Commissioner of Income Tax Vs. Pandian Chemicals Ltd.*, a Division Bench of the Madras High Court dealt with the question as to the gains eligible for deduction u/s 80HH of the Income Tax Act. In that case the assessee was required to make a deposit before the Electricity Board before power supply was given to it. The assessee earned interest on this deposit. The question was whether this deposit is an income derived from an industrial undertaking to be eligible for relief u/s 80HH. After analyzing the entire case law the Madras High Court held as follows:

A study of various case laws clearly indicates that a restricted meaning is given when the Legislature uses the expression, "derived from". Though the assessee has necessarily to make the deposit with the Electricity Board for running the industry and the power supply will not be made without the deposit in favour of the Electricity Board, the income derived from the deposit with the Electricity Board cannot be said to have been derived from the industrial undertaking. The immediate source of interest is the deposit itself, and the effective source of the genealogy of the source of the interest income is the deposit and not business, as the industrial undertaking is removed by one step from the source of income for the interest. Hence, the interest income cannot be held to be derived from the industrial undertaking.

9. The Madras High Court had placed reliance on the judgment of the Karnataka High Court in *Sterling Foods Vs. Commissioner of Income Tax, Karnataka*, The judgment of the Karnataka High Court was upheld by the Apex Court in *Commissioner of Income Tax, Karnataka Vs. Sterling Foods, Mangalore*, In this case the assessee had sold the import entitlements and had thus derived profit. The question which arose was whether the receipts from the sale of import entitlements were eligible for relief u/s 80HH. The assessee was engaged in the business of processing prawns and other sea food which it exported. Due to

export of items of its products it earned some import entitlements granted by the Central Government under the Export Promotion Scheme. The assessee was entitled to use the import entitlements itself or sell the same to others. The assessee sold the import entitlements. The question before the Apex court was whether the amount received for sale of import entitlement was income derived from business. The Apex Court held as follows:

We do not think that the source of the import entitlements can be said to be the industrial undertaking of the assessee. The source of the import entitlements can, in the circumstances, only be said to be the Export Promotion Scheme of the Central Government where under the export entitlements become available. There must be, for the application of the words "derived from," a direct nexus between the profits and gains and the industrial undertaking. In the instant case the nexus is not direct but only incidental. The industrial undertaking exports processed sea food. By reason of such export, the Export Promotion Scheme applies. There under, the assessee is entitled to import entitlements, which it can sell. The sale consideration there from cannot, in our view, be held to constitute a profit and gain derived from the assessee's industrial undertaking.

10. In Commissioner of Income Tax Vs. Andaman Timber Industries Ltd., the assessee had claimed the benefit of Section 80HH on profits and gains derived from the industrial undertaking and had included the amount paid to it under the transport subsidy scheme. The Calcutta High Court referred to the judgment of the Apex Court cited hereinabove and held that the transport subsidy is not derived from the activity of the industrial undertaking though it may be attributable to it and therefore cannot be said to be treated as parts of the profits and gains derived from the industrial undertaking.

11. The relevant portion of the judgment reads as follows:

The limited question for our consideration is whether the amount of transport subsidy is a profit for the purpose of deduction u/s 80HH of the Income Tax Act. As referred to above, their Lordships in their latest decision in the case of Commissioner of Income Tax, Karnataka Vs. Sterling Foods, Mangalore, had made a distinction between the words "derived from" and "attributable to". The words "attributable to" have wider import than the words "derived from" and when the Legislature has used the words "derive from" in Section 80HH, we cannot enlarge the scope of benefit intended by the legislature in Section 80HH. Profits and gains which are derived from an industrial undertaking are only eligible for deduction u/s 80HH. Any incidental income or profit to the business of the assessee or to the income of the industrial undertaking is not entitled or eligible for the benefit of Section 80HH. The industrial undertaking should be the direct and immediate source of income for the purpose of deduction u/s 80HH. Subsidy or transport subsidy is not the immediate source or have direct nexus with the activity of the industrial undertaking. It is an aid by the Government under the Scheme. Though it is incidental to the activities of the assessee, the source is the Government. Any aid or assistance by the Government to a

particular type of industry cannot be treated as profit derived from the industrial undertaking.

12. The Apex Court in *Liberty India v. Commissioner of Income Tax* JT 2009 (11) SC 571 after considering the legal provisions held as follows:

13. Before analyzing Section 80-IB, as a prefatory note, it needs to be mentioned that the 1961 Act broadly provides for two types of tax incentives, namely, investment linked incentives and profit linked incentives. Chapter VI-A which provides for incentives in the form of tax deductions essentially belong to the category of "profit linked incentives". Therefore, when Section 80-IA/80-IB refers to profits derived from eligible business, it is not the ownership of that business which attracts the incentives. What attracts the incentives u/s 80-IA/80-IB is the generation of profits (operational profits). For example, an assessee company located in Mumbai may have a business of building housing projects or a ship in Nava Sheva. Ownership of a ship per se will not attract Section 80-IB(6). It is the profits arising from the business of a ship which attracts Sub-section (6). In other words, deduction under Sub-section (6) at the specified rate has linkage to the profits derived from the shipping operations. This is what we mean in drawing the distinction between profit linked tax incentives and investment linked tax incentives. It is for this reason that Parliament has confined deduction to profits derived from eligible businesses mentioned in Sub-sections (3) to (11A) [as they stood at the relevant time]. One more aspect needs to be highlighted. Each of the eligible business in subsections (3) to (11A) constitutes a stand-alone item in the matter of computation of profits. That is the reason why the concept of "Segment Reporting" stands introduced in the Indian Accounting Standards (IAS) by the Institute of Chartered Accountants of India (ICAI).

14. Analyzing Chapter VI-A, we find that Sections 80-IB/80-IA are the Code by themselves as they contain both substantive as well as procedural provisions. Therefore, we need to examine what these provisions prescribe for "computation of profits of the eligible business". It is evident that Section 80-IB provides for allowing of deduction in respect of profits and gains derived from the eligible business. The words "derived from" is narrower in connotation as compared to the words "attributable to". In other words, by using the expression "derived from", Parliament intended to cover sources not beyond the first degree. In the present batch of cases, the controversy which arises for determination is: whether the DEPB credit/ Duty drawback receipt comes within the first degree sources? According to the assessee(s), DEPB credit/duty drawback receipt reduces the value of purchases (cost neutralization), hence, it comes within first degree source as it increases the net profit proportionately. On the other hand, according to the Department, DEPB credit/duty drawback receipt do not come within first degree source as the said incentives flow from Incentive Schemes enacted by the Government of India or from Section 75 of the Customs Act, 1962. Hence, according to the Department, in the present cases, the first degree

source is the incentive scheme/ provisions of the Customs Act. In this connection, Department places heavy reliance on the judgment of this Court in Sterling Food (supra). Therefore, in the present cases, in which we are required to examine the eligible business of an industrial undertaking, we need to trace the source of the profits to manufacture. see Commissioner of Income Tax Vs. Kirloskar Oil Engines Ltd.,

15. Continuing our analysis of Sections 80-IA/80-IB it may be mentioned that Sub-section (13) of Section 80-IB provides for applicability of the provisions of Sub-section (5) and Sub-sections (7) to (12) of Section 80-IA, so far as may be, applicable to the eligible business u/s 80-IB. Therefore, at the outset, we stated that one needs to read Sections 80I, 80-IA and 80-IB as having a common Scheme. On perusal of Sub-section(5) of Section 80-IA, it is noticed that it provides for manner of computation of profits of an eligible business. Accordingly, such profits are to be computed as if such eligible business is the only source of income of the assessee. Therefore, the devices adopted to reduce or inflate the profits of eligible business has got to be rejected in view of the overriding provisions of Sub-section (5) of Section 80IA, which are also required to be read into Section 80IB. [see Section 80-IB(13)]. We may reiterate that Sections 80I, 80-IA and 80-IB have a common scheme and if so read it is clear that the said sections provide for incentives in the form of deduction(s) which are linked to profits and not to investment. On analysis of Sections 80-IA and 80-IB it becomes clear that any industrial undertaking, which becomes eligible on satisfying Sub-section(2), would be entitled to deduction under Sub-section (1) only to the extent of profits derived from such industrial undertaking after specified date(s). Hence, apart from eligibility, Sub-section(1) purports to restrict the quantum of deduction to a specified percentage of profits. This is the importance of the words "derived from industrial undertaking" as against "profits attributable to industrial undertaking".

13. After the aforesaid detailed analysis, the Apex Court held that the duty draw backs could not be deemed to be profits derived from business. It is apparent that the Apex court held that it is only the profits generated by the business i.e. operational profits which are entitled to the benefit u/s 80-1A. In Sterling Food the Apex Court has also laid down a test as to what is the source of income.

14. In view of the law laid down by the Apex Court it is apparent that the words "derived from" are much narrower in connotation as compared to the words "attributable to". The Industrial Undertaking would be entitled to claim deductions under Sections 80HH and 80I only if it shows that the profit is derived from the business of such Industrial Undertaking. The income should be derived from the operational profits of the business and the source of income should be business itself.

15. As far as the interest paid on delayed payments by the customers are concerned the same cannot be said to be interest derived from business. The interest income is not an income arising out of the business but is an income

because of delayed payment of the cost of the goods supplied by the assessee. Therefore, this income does not fall in the first degree as laid down by the Apex court in Liberty India's case. Question No. 1 is accordingly answered in favour of the Revenue and against the assessee.

16. However, the amount of freight and insurance which was reimbursed by the customers to the assessee is definitely income derived from the business. In the present case the assessee who is the manufacturer of Super Enamelled Copper Winding Wire was sending the same to its customers through transporters. It used to pay the cost of transportation i.e. the cost of freight and insurance charges on behalf of the customers for the goods sent to the customers. This amount was thereafter reimbursed to the assessee. The assessee has maintained a separate account where the expenditure incurred was debited and the amounts received from the customers were credited. In our considered view the amount which was reimbursed to the assessee was income derived from the business. The assessee only used to pay the amount of freight and insurance charges on behalf of the customers and this amount was actually reimbursed to it. This is not income from any other source but derived from the business itself.

17. The contention of the revenue that this amount was being reimbursed in accordance with the terms of the contract entered into by the assessee with its customers and therefore not income derived from business is totally fallacious. In case the goods were sold at the Factory itself the assessee would not have paid any freight or insurance and the entire difference between the cost of production and the price at which the goods were sold would be income derived from business. Merely because the assessee has paid the freight and insurance on behalf of the customers would not mean that his profits stand reduced by the said amount. Admittedly this amount was reimbursed to the assessee and therefore forms part of his income and this income is derived from the business. The second question is accordingly decided in favour of the assessee and against the revenue.

18. In view of the above, Question No. 1 is answered in favour of the Revenue and against the assessee and Question No. 2 is answered in favour of the assessee and against the Revenue.

19. The appeal is disposed of in the aforesaid term.